

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cont. Case (C). No. 1158 of 2019**

-----

**CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK  
(Through: Video Conferencing)**

-----

For the Petitioner : Mr. Rishikesh Giri, Advocate  
For the State : Mr. Sreenu Garapati, SC-III  
For the A.G. : Mr. Sudarshan Shrivastava, Advocate

**06/ 26.03.2021** It has been submitted by Mr. Rishikesh Giri, learned counsel appearing for the petitioner that order of this Court has yet not been complied with though on 19.02.2021, by way of last indulgence, the matter was adjourned for compliance of the Court's order.

On the other hand, Mr. Sreenu Garapati, learned counsel appearing for the opposite parties seeks apology and submits that substantial compliance has already been done and the rest amount shall be paid to the petitioner within a period of two months.

As such, let this case be listed in the 1<sup>st</sup> week of May, 2021, i.e. on 06.05.2021.

Let it be made clear that if the order of the Court is not complied with in its true letter and spirit, within the said period, the Opp. Party No. 2, the Director, Primary Education, Govt. of Jharkhand shall remain present in the Court on the next date of hearing, to explain as to why not a contempt proceeding be initiated against him for non-compliance of the Court's order.

**(Dr. S.N. Pathak, J.)**